

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO. 35/1992.

Wednesday, the 5th day of February, 1997

1. Ms. Susheela Madhukar Sawant,
Room No.1210, Ramnagar 4,
behind Doctoria Marg,
Lal Chowki, Ulhas Nagar.
2. Ms. Leela Laxman Gaikwad,
C/o. National Railway Mazdoor Union,
C.R.E.C.C.Soc. Building, Byculla,
Bombay.
3. Ms. Indubai Harbat Mahalusere,
Mazgaon Chawl, Room No.96,
Mahim-Dharavi Shetwadi, Bombay.
4. Ms. Heerabai Govind Solanki,
Room No.231, Chawl No.23,
Dhanukar Wadi,
Ekta Nagar.

... Applicants.

V/s.

1. Union of India through
the General Manager,
Central Railway,
V.T.Railway Station,
Bombay.
2. The Divisional Manager,
Bombay Division, Central
Railway, having his office at
V.T.Rly. Station,
Bombay.

3. The Senior Station Superintendent,
(Gazetted) V.T.Rly. Station, having
his office at V.T.Rly. Station,
Bombay.

... Respondents

(By Advocate Shri S.C.Dhawan).

O R D E R (ORAL)

(Per Shri B.S.Hegde, Member(J))

None for the applicant and Shri S.C.Dhawan,
counsel for the Respondents.

2. In this O.A. the applicants have prayed for a direction to the Respondents to absorb and regularise the applicants in the service of the Railway and to count their service for all purposes from the date of their respective appointments as shown in

Annexures 'A' to 'D'.

3. Shri S.C.Dhawan, counsel for the respondents stated that they are not employees of Railways and in the reply they have clearly denied that they are under the muster rolls of the Railways staff strength and they are not appointed by the Railway Department, but they are only permitted to charge 0.20 ps. from users for their maintenance and remuneration. The Respondents further contention is that it is not a service matter, since there is no relationship of workman and employee between the applicants and the Respondents.

4. In the circumstances, we are of the view that this O.A. does not relate to any service matter. For want of jurisdiction, we cannot go into the merits of the O.A. Accordingly, O.A. is dismissed for want of jurisdiction.



(P.P.SRIVASTAVA)
MEMBER(A)



(B.S.HEGDE)
MEMBER(J).

B.